
(2005) 04 BOM CK 0076

In the Bombay High Court

Case No : First Appeal No's. 44 and 61 of 2000 and 94 of 2002

Special Land Acquisition Officer and Another

APPELLANT

Vs

Babu Datta Naik Dessai and Others

RESPONDENT

Date of Decision : 07-04-2005

Acts Referred:

Land Acquisition Act, 1894 — Section 18, 4(1)

Citation : (2005) 6 BomCR 414 : (2006) 1 MhLj 433

Hon'ble Judges : Lavande A.P., J

Bench : Single Bench

Advocate : E. Afanso, for the Appellant; P.A. Kamat, for the Respondent

Judgement

Lavande A.P., J.—All these appeals can be disposed of by common Judgment since the lands involved in these appeals are acquired by the same notification and the point of law involved is also the same. The learned Counsel appearing for the parties have also submitted that all these appeals be disposed of by common judgment since the facts involved in all these appeals are almost identical. By notification dated 5-12-1991, issued u/s 4(1) of the Land Acquisition Act, 1894 (hereinafter, referred to as "the Act"), the Government acquired large chunks of land for the Konkan Railway Corporation Ltd. The lands belonging to the respondents were part of the acquired land. They are situated at Nagorcem-Palolem, Canacona Taluka. The details showing the land acquisition case numbers, corresponding appeal numbers, area acquired, survey numbers, and the dates of judgments/Awards passed in each case are as follows:

L.A.C. No. Appeal No. Area in m2 Survey Nos. Date of Award of Ref. Court.
340/1995 44/2000 1000-00 57/8 Part. 25-11-1999 339/1995 61/2000 3060-00
57/20, 58/7, 23-12-1999 58/8 338/1995 94/2002 1380-00 57/3, 56/25,
24-10-2001 56/23 & 56/24 2. In respect of the lands involved in the above
appeals, the Special Land Acquisition Officer, by Award dated 31st March, 1994
fixed the compensation at the rate of Rs. 9/- per sq. metre. The respondents in
these appeals sought reference u/s 18 of the Act, claiming compensation at the

rate of Rs. 120/- per sq. metre. In the Reference Court, the respondents examined one witness each in respective cases and primarily relied upon Award dated 15-3-1989. The said Award was in respect of land acquired for an approach road to Talpona Galgibag bridge in Canacona Taluka. The said award was in respect of an area of 1,34,400 sq. metres acquired by Notification dated 30-4-1986 issued u/s 4(1) of the Act.

3. The Reference Court, while passing the Awards which are impugned in these appeals, relied upon said Award passed 15th March, 1989 and after holding that the acquired lands are comparable and similar to the lands acquired which were subject-matter of the Award dated 15th March, 1989, fixed the compensation at the rate of Rs. 24/- per sq. metre, after giving increase of 10% per year from 1986.

4. Mr. Afonso, learned Counsel appearing for the appellants submitted that, the land involved in all these appeals being agricultural lands, had no building potential and, therefore, the Reference Court ought to have rejected the reference. According to the learned Counsel, the acquired lands, in all these appeals, were paddy fields. Relying upon the provisions of the Goa, Daman and Diu Agricultural Tenancy Act, 1964, Mr. Afonso submitted that the lands could not have been used for any purpose other than the agricultural purpose. According to the learned Counsel, the respondents in these appeals had not led any evidence to establish that they were entitled to higher compensation than the one fixed by the Special Land Acquisition officer. Mr. Afonso further submitted that granting 10% increase every year taking the Award dated 15th March, 1989 as basis is unwarranted since in places like Canacona there could not have been 10% rise in the value of the property every year and secondly, the acquired lands were agricultural lands and, as such, the value of the said lands could not have increased every year by 10%.

5. Per contra, Mr. Kamat, learned Counsel appearing for the respondents, submitted that the Reference Court was absolutely justified in placing reliance on the Award dated 15-3-1989, passed by the Special Land Acquisition Officer. In support of their submission, the learned Counsel placed reliance on the Judgments of the Apex Court in *The State of Madras Vs. A.M. Nanjan and Another*, , and *Karan Singh and others etc. Vs. Union of India*, . Relying upon the Judgment of the Apex Court in *Municipal Committee, Bhatinda and Others Vs. Balwant Singh and Others*, , the learned Counsel submitted that the agricultural lands situated within the Municipal limits have potential value and, therefore, increase of 10% every year awarded by the Reliance Court is justified. The learned Counsel also placed reliance on the Judgments of the Apex Court in the case of *V.M. Salgoacar and Brother Ltd. Vs. Union of India (UOI)*, and submitted that the Reference Court was absolutely justified in granting increase of 10% every year.

6. I have considered the submissions mad by the learned Counsel for the parties. I have gone through the judgments relied upon by the learned Counsel

appearing for the respondents. I have gone through the records in each of these appeals.

7. The only point for determination which arises in all these appeals is whether the Reference Court was justified in fixing the compensation in respect of the acquired lands at the rate of Rs. 24/- per sq metre and if not, what is the compensation payable in respect of the acquired land.

8. In so far as the submission of Mr. Afonso that the acquired land had no building potential and therefore, the Reference Court could not have enhanced the compensation is concerned. I am unable to accept the submission for the simple reason that the Reference Court has relied upon an earlier Award passed in the year 1989 in respect of lands which forms subject-matter of the present appeal. That being the position, in my opinion, the Reference Court was fully justified in placing reliance upon the Award dated 15-3-1989 passed by the Special Land Acquisition Officer. It has to be noted that the Reference Court has not fixed the compensation in respect of the acquired land on the basis of the building potential, but the compensation has been fixed on the basis of an earlier Award passed in respect of the lands which are similar to the lands involved in the present acquisition. The Apex Court has held that the compensation offered by the Land Acquisition Officer can be the basis fixing compensation when similar land is acquired at a later stage. The learned Counsel for the respondent is, therefore, justified in placing reliance on the judgments of the Apex Court in the cases of *The State of Madras v. A.M. Nanjan and Anr.* (supra) and *Karan Singh and Ors. v. Union of India* (supra) in support of the submission that the awards given by the Land Acquisition Officer can be relied upon as a good piece of evidence for determining the market rate of the land acquired under certain circumstances. I am, therefore, of the view that the approach of the Reference Court in relying upon the Award dated 15-3-1989 cannot be faulted. It is not seriously disputed that the lands involved in the appeals are in the proximity of the lands acquired by the Award dated 15-3-1989 and are similar in nature being paddy fields. That being the position, I do not find any infirmity in the findings given by the Reference Court that the compensation in respect of all these lands could be fixed at the rate of Rs. 15/- per sq. metre in the year 1986.

9. The next question which arises for consideration is whether the Reference Court was justified in granting increase of 10% every year. The Reference Court has granted increase of 10% on compounding basis, relying upon the Judgment of the Apex Court in the case of *V.M. Salgoacar & Brothers Ltd. v. Union of India* (supra) and fixed the compensation payable in respect of the acquired lands at the rate of Rs. 24/- per sq. metre. Ordinarily, as held by the Apex Court, increase of 10% every year has to be granted, but the question is whether the same principle should apply in case where agricultural lands are acquired and that too at a place situated in Taluka Canacona, which lies on the southern boundary of Goa. I find considerable force in the submission of Mr. Afonso that having regard to the nature and location of the lands acquired in the present cases, the

Reference Court ought not to have granted 10% increase every year. Although the lands acquired are agricultural lands (paddy fields) and situated in Municipal area of Canacona, the fact remains that there are certain restriction on the use of the agricultural lands and more particularly paddy fields for any other purpose and secondly, the development in Canacona Taluka has not been as fast as in other major cities of Goa like Margao, Panaji, etc. The respondent have also not led any evidence of development around the acquired lands during the period 1986 to 1991. In my view, therefore, the increase in value of lands having building potential cannot be equated with the increase in value of agricultural lands (paddy fields) which have several restrictions in so far as their use is concerned. Nonetheless, the fact remains that judicial notice can be taken of the fact that land prices are increasing every year and even the prices of agricultural lands increase every year. Considering the fact that the lands are paddy field and are situated in Canacona Taluka, in my view, increase of 5% and not 10% every year would be justified. Accordingly, the respondents are entitled to increase of 5% every year from 1986. Therefore, the compensation in respect of the acquired lands comes to Rs. 18.75 per sq. metre. I deem it appropriate to round it up to Rs. 19/- sq. metre. Needless to mention that the respondents would be entitled to all the statutory benefits under the Act.

10. In view of the above discussion, the appeals are partly allowed. The impugned Awards mentioned in paragraph (1) above are modified, fixing the compensation at the rate of Rs. 19/- per sq. metre. Having regard to the facts and circumstances of the case, the parties are directed to bear their own costs.